

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/384/ (IB)/2017
NAME OF THE PETITIONER(S) : KAWARLAL & CO
NAME OF THE RESPONDENT(S) : BAFNA PHARMA CEUTICALS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted that he is an operational creditor and this matter has been transferred from the High Court as per the Notification No. GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. Counsel for petitioner stated that he has not complied with the statutory formalities like filing of affidavit and bank statement u/s 9(3)(b)&(c) of I&B Code, 2016 prior to the notification of the MCA dated 29.6.2017. The plea of the counsel is rejected. In view of the notification dated 29.6.2017, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)